

### Memorandum

*Copy of the Memorandum laid on the Table of Lok Sabha on 1-4-1977 of action on the first Report of the Commission of Inquiry set up on 3rd February, 1976, under the Commissions of Inquiry Act, 1952, to inquire into the allegations against former Chief Minister and Ministers of Tamil Nadu*

The Sarkaria Commission of Inquiry submitted its first Report on 19-1-1977, which relates to 7 allegations, in respect of which inquiry has been completed. Only one allegation is not proved; the remaining are proved wholly or partly.

One of the allegations covered by the Commission's first Report relating to Aerial Spraying contracts is the subject matter of a regular case which was registered by the Central Bureau of Investigation for investigation prior to the setting up of the Commission. This allegation has been remitted to the Central Bureau of Investigation for proceeding further with the case registered by it, in the light of the Commission's findings.

As for the remaining allegations covered by the Report, the matter has been remitted to the Government of Tamil Nadu for taking necessary follow-up action on the findings of the Commission.

**दिल्ली में राज्य पुलिस अधिकारियों के कार्यालय**

992. श्री श्रीकांत वर्मा :

श्री श्याम लाल यादव :

श्री भीष्म नारायण सिंह :

श्री रामानन्द यादव :

श्री कल्पनाथ राय :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विभिन्न राज्यों के पुलिस अधिकारियों को अपनी-अपनी

राज्य सरकारों की ओर से दिल्ली में स्वतन्त्र रूप से कार्य करने की अनुमति दी गयी है ;

(ख) क्या यह सच है कि इन पुलिस अधिकारियों ने दिल्ली में अपने कार्यालय बना लिए हैं ; और

(ग) यदि उपरोक्त भाग (क) और (ख) का उत्तर 'हां' हो, तो इस संबंध में ब्यौरा क्या है और किन कारणों से इन अधिकारियों को दिल्ली में कार्य करने की अनुमति दी गई है ?

†[Offices of State police officers in Delhi]

992. SHRI SHRIKANT VERMA:  
SHRI SHYAMLAL YADAV:  
SHRI BHISHMA NARAIN  
SINGH  
SHRI RAMANAND YADAV:  
SHRI KALP NATH RAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that police officers from various States have been allowed to function freely in Delhi on behalf of their respective States;

(b) whether it is also a fact that these police officers have set up their own offices in Delhi; and

(c) if the answers to parts (a) and (b) above be in the affirmative, what are the details in this regard and what are the reasons for which these officers have been allowed to function in Delhi?]

**गृह मंत्रालय में राज्य मंत्री (श्री धनिक लाल मंडल) :** (क) से (ग) अपेक्षित सूचना एकत्र की जा रही है और जब प्राप्त हो जाएगी सदन के पटल पर रख दी जाएगी ।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

†[ ] English translation.

(a) to (c) Requisite information is being collected and would be laid on the Table of the House when received.]

**Plan to increase the production capacity of the cement unit at Bokajan**

993. SHRI NABIN CHANDRA BURAGOHAIN: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have formulated any plan to increase the production capacity of the cement unit at Bokajan; and

(b) if so, what are the details thereof?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) No, Sir.

(b) Does not arise.

**Surrender to Police of the Alleged Assailant of Justice Hardy**

994. SHRI JAGJIT SINGH ANAND: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that according to police, Shri Chandan Singh, a servant of Shri and Shrimati Hardayal Hardy, who were attacked, went to surrender to the Lajpat Nagar Police Station himself;

(b) whether it is also a fact that the Lajpat Nagar Police Station directed him to go to Defence Colony Police Station instead of registering the case;

(c) if the reply to part (b) above be in the affirmative, what are the reasons therefor; and

(d) whether the Lajpat Nagar Police Station has violated the recent instructions of the Ministry of Home Affairs in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (d) Chandan Singh had surrendered at Police Station Lajpat Nagar at

22.05 hours on 23rd November 1977 and his statement was recorded in the Daily Diary of the Police Station. He was then taken to the Police Station, Defence Colony as he was wanted there in case F.I.R. No. 949 dated 23rd November 1977 u/s 307 IPC.

**Selection of Cameramen by the Delhi Doordarshan**

995. SHRI YOGENDRA MAKWANA:  
SHRI S. W. DHABE:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Delhi Doordarshan Kendra has recently held interviews for the post of Cameramen for the Delhi and Amritsar Kendras;

(b) whether it is also a fact that the candidates selected by the Board are not being appointed in spite of shortage of cameramen at the Delhi and Amritsar Kendras; and

(c) if so, what are the reasons for delaying appointments and by when the Doordarshan intend to appoint the selected candidates?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI LAL K. ADVANI): (a) Yes, Sir.

(b) No, Sir.

(c) The requisite formalities will have to be completed before issuing the offers of appointment to the selected candidates.

**Video-cameras for Doordarshan Kendras**

996. SHRI YOGENDRA MAKWANA:  
SHRI S. W. DHABE:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Doordarshan has purchased portable